

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-500/ND/2020**

**IN THE MATTER OF:
M/s. Ludhiana Lubricants**

...PETITIONER

Vs.

M/s. Godawri Motors Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

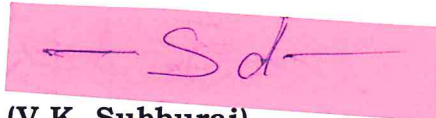
**Order delivered on 08.01.2021
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

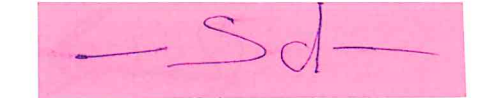
**For the Petitioner/Operational-creditor :Mr. Prateek Arora, Advocate.
For the Respondent/ Corporate-debtor :Mr. Alok Bhachawat and
Mr. Jeevanandan, Advocates.**

ORDER

Heard the submissions made by counsels for both the parties. Ld. counsels for both the parties have submitted that the matter is settled outside the Tribunal and they have moved the necessary application. Registry may place the application for passing necessary orders within a week. Post the matter to 29th January, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**